

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 5230
TO BE ANSWERED ON 27.03.2018

REVAMPING THE CONSUMER PROTECTION LAW

5230. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government wish to revamp the consumer protection law to meet the new challenges; and
- (b) if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): Keeping in view the changes that have taken place in the market since the enactment of the Consumer Protection Act 1986, the Government decided to modernize the 31 year old consumer protection legislation to meet the new challenges and introduced the Consumer Protection Bill, 2018 in the Lok Sabha on 05.01.2018.
